Suncare Traders Limited

CIN: L51909GJ1997PLC031561
7, Shree Shakti Estate, Behind Milan Complex, Sarkhej- Sanand Cross Road, Sarkhej, Ahmedabad - 382210
Tel No : +91-079- 2689 1210,Web Site: www.sctl.in,
Email :- sctl31561@gmail.com

NOTICE TO THE MEMBERS - POSTAL BALLOT AND E-VOTING INFORMATION

NOTICE is hereby given, in accordance with Section 110 read with 108 of the Companies Act, 2013 ('the Act') read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("Rules") including any amendment thereof, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13 April, 2020, General Circular No. 22/2020 dated 15th June, 2020, General Circular No. 33/2020 dated 28th September, 2020 and 39/2020 dated 31st December, 2020, 10/2021 dated June 23, 2021 and 20/2021 dated December 8, 2021 ("General Circulars") issued by the Ministry of Corporate Affairs (the "MCA") for seeking the approval of the Members Suncare Traders Limited (the "Company") by way of Ordinary Resolution for the business set out hereunder through Postal Ballot through remote e-voting ("Postal Ballot/ E-Voting")

- Ordinary Resolution for Increase in Authorized Share Capital of the Company and consequent Alteration in Capital Clause of the Memorandum of Association of the Company

The Company has Completed the dispatch of electronic Postal Ballot Notice along with explanatory statement on Tuesday February 8, 2022 to all the members whose name appears on the Register of Members / Beneficiary Position furnished by National Securities Depository (NSDL) and Central Depository Services (India) Limited (CDSL) as at the close of business hours on Friday, February 4, 2022. The notice of the Postal Ballot along with the explanatory statement is also hosted on the website of Company www.sctl.club

In terms of Section 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 and Regulations 44 of SEBI (Listing Obligation & Disclosure Requirements) Regulations 2015, as amended from time to time, The Company along with the Satellite Services Private Limited, the Register & Transfer Agent (RTA) of the Company will be facilitating e - voting to enable member to cast their votes electronically.

The Company has appointed M/S Daksha Negi & Associates, Practicing Company Secretary, Ahmedabad, as the Scrutinizer for conducting the postal ballot / e-voting process in a fair and transparent manner.

Members whose names are recorded in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Friday, February 4, 2022 will be entitled to cast their votes by Postal Ballot or e-voting. A person who is not a Member on the cut-off date should accordingly treat the Postal Ballot Notice as for information purposes only.

The e-voting (postal ballot) will commence on **Thursday, February 10, 2022 (IST 09:00 A.M.) and ends on Friday, March 11, 2022 (IST 05:00 P.M.).** The e-voting module shall be disabled thereafter. The voting must be submitted duly completed Postal Ballot Form(s) should reach the Scrutinizer not later than 05:00 PM on Friday, March 11, 2021 to be eligible for being considered to the scrutinizer, failing which it will be strictly considered that no reply has been received from the Member.

Members who does not received the Postal Ballot Notice may send an email to sctl31561@gmail.com or may apply to NSDL at evoting@nsdl.co.in and obtain a copy of Postal Ballot Notice. The Postal Ballot Notice can also be downloaded from the website of the Company at www.sctl.club and website of the e voting agency, NSDL at www.evoting.nsdl.com or from the website of the BSE Limited at www.bseindia.com.

Members who have not registered their e-mail addresses so far are requested to register their e-mail addresses for receiving all communications including Annual Report, Notices, Circulars, etc from the Company electronically. In case of any query /graveness pertaining to the Postal Ballot process, members may send an email at Company's Email ID: sctl31561@gmail.com. The result of the Postal Ballot (e-voting), will be announced on ---or before Saturday, March 12, 2022 at the Registered Office of the Company at Office No. 7, Shree Shakti Estate, Sarkhej- Sanand Cross Road, Behind Milan Complex, Sarkhej, Ahmedabad Gujarat-382210, India. The result along with the Scrutinizer's Report(s) thereon would be available on website of the Company www.sctl.club and on www.evoting.nsdl.com immediately after the declaration of the result and would also be communicated simultaneously to the BSE Limited.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 /1800 224 430 or send a request at evoting@nsdl.co.in.

For Suncare Traders Limited

Place: Ahmedabad
Date: February 08, 2022

Sd/-
(Priyanka Kakhani)
Company Secretary & Compliance Officer

DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI

OFFICE OF THE DEPUTY SUPRINTEDING ENGINEER (C) DR-XV
JAL SADAN ANNEXE, LAJPAT NAGAR, NEW DELHI- 110024
E-mail: eecdr15.djb@gmail.com

NIT No. 5/EE(C)DR-XV (2021-22)

Item No.	Name of work	Tender Amount	Tender fees	Completion Period	Date of Release in e-procurement	Last date/ time of receipt of tender through e-procurement
1	Providing / Laying/ Jointing internal/ Peripheral sewer lines in Devli & Sangam Vihar GOC(U/A Col. reg. no. 354, 390, 397, 433, 492, 603, 656, 714, 813, 868 and 873, 1296 A&B) Tender Id 2022_DJB_215555_1	Rs. 23,47,84,435/-	Rs. 1500/- Non refundable	8 Months	07.02.2022 At 5.20 pm onwards	28.02.2022 at 3:10 PM

NIT alongwith all terms and conditions are available on the website **http://delhi.govtprocurement.com**

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 1105(2021-22)

Sd/-
DEPUTY S.E.(C) DR.XV

Stop Corona, Wear Mask, Follow Soical Distancing, Maintain Hand Hygiene

TANEJA AEROSPACE AND AVIATION LIMITED

Regd. Office: Belagondapalli Village, Thally Road, Denkanikottai Taluk, Krishnagiri Dist., Belagondapalli - 635114, Tamil Nadu, India | **Phone :** 04347-233508,| **Fax :** 04347-233414
E-mail : secretarial@taal.co.in | **Website :** www.taal.co.in | **CIN :** L62200TZ1988PLC014460

EXTRACT OF THE STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2021

(INR in Lacs, unless otherwise stated)

Sr. No.	Particulars	Quarter ended		Nine Months ended	Year Ended
		31-Dec-21	31-Dec-20	31-Dec-21	31-Mar-21
		(Unaudited)			(Audited)
1	Total Income from operations (Net)	967.20	780.87	2,406.76	3,481.50
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	387.15	254.49	985.21	826.79
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(0.74)	254.49	597.32	826.79
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(17.28)	202.47	487.08	621.85
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(17.28)	202.47	487.08	620.12
6	Equity share capital	1,246.54	1,246.54	1,246.54	1,246.54
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	9,210.06
8	Earnings Per Share (of Rs. 5/- each) (not annualised):				
	(a) Basic earnings / (loss) per share (INR)	(0.07)	0.81	1.95	2.49
	(b) Diluted earnings / (loss) per share (INR)	(0.07)	0.81	1.95	2.49

Notes :

1 Additional information on standalone financial results is as follows:

Particulars	Quarter ended		Nine Months ended	Year Ended
	31-Dec-21	31-Dec-20	31-Dec-21	31-Mar-21
	(Unaudited)			(Audited)
Revenue from Operations	950.43	772.62	2,346.25	3,452.01
Profit before exceptional items and tax	387.21	254.49	985.30	827.69
Profit before tax	(0.68)	254.49	597.41	827.69
Profit after tax	(17.22)	202.47	487.17	622.75

2 The above is an extract of the detailed format of standalone and consolidated financial results for quarter and nine months ended filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the standalone and consolidated financial results are available on the Stock Exchange website (www.bseindia.com) and also on the Company's website (www.taal.co.in).

3 The above results have been reviewed by the Audit Committee & approved by the Board of Directors at their respective meetings held on February 08, 2022.

For Taneja Aerospace and Aviation Limited
Ramesh Jaiswara
Whole Time Director

Place : Bangalore
Date : February 08, 2022

ALKALI METALS LIMITED

Regd. Office: B-5, Block III, IDA Uppal, Hyderabad - 500 039
(An ISO 9001-14001 Accredited Company)
CIN L27109TG1968PLC001196

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 31-12-2021

(Amount ₹ in Lakhs)

Particulars	Quarter ended			Nine Months Ended		Year Ended
	31-12-2021 Un-Audited	30-09-2021 Un-Audited	31-12-2020 Un-Audited	31-12-2021 Un-Audited	31-12-2020 Un-Audited	31-03-2021 Audited
Total Income from Operations	2,244.53	2,539.88	1,443.19	6,137.42	3,902.57	5,556.74
Net Profit (+)/ Loss (-) from opeations before exceptional items and tax	70.43	319.15	107.50	316.45	31.04	36.50
Net Profit(+)/Loss(-) from continuing operations before tax	70.43	319.15	107.50	316.45	31.04	22.03
Net Profit(+)/Loss(-) from continuing operations after tax	70.43	319.15	107.50	316.45	31.04	-120.70
Total Comprehensive Income for the period [(Comprising Profit / (Loss) for the period (after tax) and Other Comprehesive Income (after tax)]	74.27	325.58	117.33	307.08	48.88	-91.53
"Equity share capital"	1,018.25	1,018.25	1,018.25	1,018.25	1,018.25	1,018.25
Reserves (excluding Revaluation Reserves) as shown in the Audited balance sheet of the previous year						3,835.32
Earnings per Share (of ₹ 10/-each)						
a) Basic	**0.73**	**3.20**	**1.15**	**3.02**	**0.48**	**-0.90**
b) Diluted	**0.73**	**3.20**	**1.15**	**3.02**	**0.48**	**-0.90**

Note:

1. The above is an extract of the detailed format of Quarterly/Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015.
2. Previous year and previous quarter figures have been re-grouped or re-clasifed wherever necessary.
3. The full format of the Quarterly/Annual Financial Results are available on the Stock Exchange websites. (www.bseindia.com, www.nseindia.com and also the Company Website www.alkalimetals.com under Investor tab)

Sd/- Y.S.R. Venkata Rao
Managing Director
DIN: 00345524

Date: 08-02-2022
Place: Hyderabad

STERLING TOOLS LIMITED

Registered Office : UNIT NO. 515, DLF TOWER A, JASOLA DISTRICT CENTER, NEW DELHI-110025
CIN: L29222DL1979PLC009668, Website.: www.stlfasteners.com Ph.: 0129-2270621-25, Email Id.: csec@stlfasteners.com

EXTRACT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED ON 31ST DECEMBER, 2021

(₹ Lakhs, except per share data)

Sl.	PARTICULARS	STANDALONE					CONSOLIDATED				
		UNAUDITED RESULTS				AUDITED RESULTS	UNAUDITED RESULTS				AUDITED RESULTS
		3 Months Ended		9 Months Ended		Year Ended	3 Months Ended		9 Months Ended		Year Ended
		31.12.2021	31.12.2020	31.12.2021	31.12.2020	31.03.2021	31.12.2021	31.12.2020	31.12.2021	31.12.2020	31.03.2021
1	Total Income from Operations	11,610.76	11,242.79	33,517.40	23,043.17	35,813.42	12,247.26	11,258.87	34,251.69	23,069.87	35,851.11
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	928.73	1,600.66	2,968.05	1,999.50	3,359.17	799.47	1,536.55	2,565.03	1,811.98	3,033.76
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	928.73	1,600.66	2,968.05	1,999.50	3,116.99	799.47	1,536.55	2,565.03	1,811.98	3,033.76
4	Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	659.92	1,217.08	2,212.11	1,491.25	2,441.81	546.00	1,151.39	1,865.17	1,300.33	2,350.91
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	670.05	1,219.63	2,242.48	1,498.92	2,592.72	556.13	1,153.94	1,895.54	1,308.00	2,501.82
6	Equity Share Capital (Face Value of Rs. 2/- each)	720.48	720.48	720.48	720.48	720.48	720.48	720.48	720.48	720.48	720.48
7	Other Equity					32,742.67					32,426.79
8	Earnings Per Share (Rs. 2/- each)- (for continuing and discontinued operations) Basic and Diluted	1.83	3.38	6.14	4.14	6.78	1.52	3.20	5.18	3.61	6.53

Notes:

The above is an extract of the detailed format of quarterly Audited/Unaudited Financial Results for the quarter ended on December 31, 2021 filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed format of the Financial Results of the company is available on the website of Bombay Stock Exchange Limited (BSE) **(www.bseindia.com)**, National Stock Exchange of India Limited (NSE) **(www.nseindia.com)** and the Company **(www.stlfasteners.com)**.

For and on behalf of the Board of Directors
STERLING TOOLS LIMITED
Sd/
ANIL AGGARWAL
CHAIRMAN & MANAGING DIRECTOR
DIN No. 00027214

Date: 08 February, 2022
Place: Faridabad

DELHI JAL BOARD DELHI SARKAR

OFFICE OF THE EXECUTIVE ENGINEER (T)/A.C.E.(M)-4
LUCKNOW ROAD, TIMAR PUR, DELHI-110054.

Sort NIT. No. 75 (Item no. 1, 2) (2021-22) E.E.(T)/A.C.E.(M)-4.

Sl. No.	Name of work	Estimated Cost (Rs.)	Date of release of tender in e-procurement solution	Earnest Money	Tender fee (Non-refundable)	Last date / time of receipt of tender through e-procurement Solution
1.	Intercepting waste water flowing in drain at Shah Alam Bandh Road in SPS Jahangir Puri for treatment at STP Coronation Pillar under A.C.E. (M)-4. (Re-invite). **I.D 2022_DJB_216258_1**	3,74,57,187/-	07.02.2022 03 P.M. onward	7,49,200/-	1500/-	Technical bid will be received 18.02.2022, 3:00 PM & opening of Financial bid after completion of technical bid & confirmation of EMD from Bank.
2.	Trapping of GTK drain No. 1 discharge of CETP in industrial state AC-18, under ACE (M)-4. **I.D 2022_DJB_216258_2**	1,89,19,712/-	07.02.2022 03 P.M. onward	3,78,400/-	1000/-	Technical bid will be received 18.02.2022, 3:00 PM & opening of Financial bid after completion of technical bid & confirmation of EMD from Bank.

Further details in this regard can be seen at **https://govtprocurement.delhi.gov.in**

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 1103 (2021-22)

Sd/- **(S.K SINGH)**
EXECUTIVE ENGINEER-T(M)-4

"STOP CORONA: *"Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"*

DELHI JAL BOARD: GOVT. OF NCT OF DELHI

OFFICE OF THE EXECUTIVE ENGINEER (T) M-6
D-BLOCK: MOTI NAGAR: NEW DELHI-110015

PRESS NIT NO. 69 (2021-22)

Item No.	Name of Work	Estimated cost	Date of release of tender in E-procurement solution	Last date/ time of receipt of tender through e procurement
1.	Replacement of old/rusted water lines in A Block Lok Vihar, Pitampura in Tri Nagar AC-16 under AEE (M-16).	Rs. 62,08,711/-	Tender ID No. 2022_DJB_216276_1 on 07.02.2022 at 03:31 P.M	18.02.2022 Upto 3:00 PM
2.	Providing and laying 450 mm dia outfall sewer line by trenchless technology from Rani Bagh market to 1600 mm dia trunk sewer line on Parwana Road under AEE M-15 in AC-15	Rs. 1,54,21,159/-	Tender ID No. 2022_DJB_216276_2 on 07.02.2022 at 03:37 P.M	18.02.2022 Upto 3:00 PM
3.	Replacement of old /damaged and fully silted sewer line By PENTODE METHOD from UGR BC (East block) to Delhi police colony, Shalimar Bagh, AC-14 under AEE(M)-14.	Item Rate EMD Rs. 1,70,000/-	Tender ID No. 2022_DJB_216276_5 on 07.02.2022 at 04:05 P.M	18.02.2022 Upto 3:00 PM

Further details in this regard can be seen at **https://govtprocurement.delhi.gov.in**

ISSUED BY P.R.O. (WATER)
Advt. No. J.S.V. 1106(2021-22)

Sd/-
(Trilok Chand)
Ex. Engineer (T) M-6

"STOP CORONA: Wear Mask, Follow Physical Distancing, Maintain Hand Hygiene"

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PARSHARTI INVESTMENT LIMITED

Corporate Identification Number: L93000MH1992PLC069958;
Registered Office: 3, National House, 1st Floor, 27, Raghunath Dadaji Street, Fort, Mumbai 400001, Maharashtra, India; **Contact Details:** +912222622675/22679029; **Website:** www.parshartiinvestment.com;
Email ID: parsharti_investment@rediffmail.com/ cs.parsharti@rediffmail.com;

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement (**'Advertisement'**) is being issued by CapitalSquare Advisors Private Limited (**'Manager'**), for and on behalf of Patel Ghanshyambhai N (**'Acquirer 1'**) and Patel Pareshbhai Nanjibhai (**'Acquirer 2'**) pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (**'SEBI (SAST) Regulations'**), in respect of the Offer for acquisition of up to 8,72,898 (Eight Lakhs Seventy-Two Thousand Eight Hundred and Ninety-Eight) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each (**'Equity Shares'**), representing 26.00% (Twenty-Six Percent) of the Voting Share Capital of Parsharti Investment Limited (**'PARSHINV'** or **'Target Company'**), at a price of ₹7.00/- (Rupees Seven Only) per Equity Share (**'Offer Price'**) payable in cash (**'Offer'**).

This Advertisement is to be read in conjunction with the (a) Public Announcement dated Friday, December 17, 2021 (**'PA'**); (b) Detailed Public Statement dated Monday, December 20, 2021, which was published on Tuesday, December 21, 2021 in Financial Express (English daily) (All Editions), Mumbai Lakshadeep (Marathi daily) (Mumbai Edition), and Jansatta (Hindi Daily) (All Editions) (**'DPS'**); (c) Letter of Offer dated Friday, January 28, 2022, along with Form of Acceptance-Cum-Acknowledgement (for holding Equity Shares in physical form), and Form SH-4 Securities Transfer Form (**'LoF'**); and (d) Dispatch confirmation advertisement dated Friday, February 04, 2022, which was published in the same newspapers in which the DPS had been published on Saturday, February 05, 2022 (**'Dispatch Confirmation Advertisement'**). This Advertisement is being published in the newspapers in which the DPS was published.

1. **Offer Price:** The Offer Price of ₹7.00/- (Rupees Seven Only) payable in cash. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to the Paragraph 6.1 beginning on page 19 of the LoF.
2. **Recommendations of the Committee of Independent Directors of the Target Company ('IDC'):** The Committee of IDC have opined that the Offer Price of ₹7.00/- (Rupees Seven Only) is fair and reasonable in accordance with the provisions of SEBI (SAST) Regulations, which was approved on Monday, February 07, 2022, and published on Tuesday, February 08, 2022, in the same newspapers in which the DPS was published.
3. This Offer is not a competing offer.
4. The LoF has been dispatched to the Public Shareholders of the Target Company whose names appear on Thursday, January 27, 2022, being the Identified Date:

a) On Monday, January 31, 2022, through electronic mode to all the Public Shareholders whose e-mail addresses had been registered with the Depositories/Target Company;

b) On Thursday, February 03, 2022, through speed post to those Public Shareholders who have not registered their e-mail addresses with the Depositories/Target Company, or whose Email Addresses are inactive, and to those Public Shareholders to whom the dispatch of LoF vide electronic mode had bounced.

5. Please note that a copy of the LoF is also available on the websites of SEBI at www.sebi.gov.in, BSE at www.bseindia.com, Target Company at www.parshartiinvestment.com, Registrar to the Offer at www.linkintime.co.in, and Manager at www.capitalsquare.in.
6. Public Shareholders are required to refer to the Paragraph 8 titled as ***'Procedure for Acceptance and Settlement of the Offer'*** beginning on page 23 of the LoF in relation to the procedure for tendering their Equity Shares in the Offer.

Instructions for Public Shareholders

a) **In case the Equity Shares are held in physical form**
Public Shareholders holding Equity Shares in physical form may participate in this Offer through their Selling Broker by providing relevant information and documents as mentioned in Paragraph 8.9 titled as ***'Procedure for Equity Shares held in physical form'*** beginning on page 23 of the LoF along with Form SH-4.

b) **In case the Equity Shares are held in Demat form**
Public Shareholders holding the Equity Shares in Demat form may participate in this Offer by approaching their Selling Broker and tender their Equity Shares in Offer as per the procedure as mentioned in Paragraph 8.10 titled as 'Procedure for Equity Shares held in dematerialized form' beginning on page 24 of the LoF along with other details.

7. All the observations received from SEBI vide letter bearing reference number 'SEBI/HO/CFD/DCR-III/P/OW/28449/1 dated Monday, January 24, 2022, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of the Draft Letter of Offer are duly incorporated in the LoF.
8. There are no other material updates in relation to this Offer since the date of PA, save as otherwise disclosed in the DPS, and the LoF.
9. As on the date of this Advertisement and in the best of knowledge of the Acquirers as on the date of this Advertisement, there are no statutory, regulatory, or other approvals required by the Acquirers to be implemented to complete this Offer. Please refer to the Paragraph 7.6 titled as ***'Statutory Approvals and conditions of the Offer'*** beginning on page 22 of the LoF.
10. **Schedule of Activities:**

Schedule of Activities	Original Schedule		Revised Schedule	
	Day	Date	Day	Date
Date of the PA	Friday	December 17, 2021	Friday	December 17, 2021
Last date of publication of the DPS in the newspapers	Friday	December 24, 2021	Tuesday	December 21, 2022
Last date of filing of the DLoF with SEBI	Friday	December 31, 2021	Friday	December 24, 2021
Last date for public announcement for a Competing Offer#	Friday	January 14, 2022	Friday	January 14, 2022
Last date by which SEBI's observations on the DLoF will be received (in the event SEBI has not sought clarification or additional information from the Manager)	Friday	January 21, 2022	Monday	January 24, 2022
Identified Date*	Tuesday	January 25, 2022	Thursday	January 27, 2022
Date by which the LoF will be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Wednesday	February 02, 2022	Thursday	February 03, 2022
Last date by which the committee of the independent directors of the Target Company is required to give its recommendation to the Public Shareholders for this Offer	Monday	February 07, 2022	Tuesday	February 08, 2022
Last date for upward revision of the Offer Price and / or the Offer Size	Tuesday	February 08, 2022	Wednesday	February 09, 2022
Date of publication of opening of Offer public announcement in the newspapers in which the DPS had been published	Tuesday	February 08, 2022	Wednesday	February 09, 2022
Date of commencement of Tendering Period	Wednesday	February 09, 2022	Thursday	February 10, 2022
Date of closing of Tendering Period	Tuesday	February 22, 2022	Wednesday	February 23, 2022
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Wednesday	March 09, 2022	Thursday	March 10, 2022

Note: The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of requisite approvals from various statutory/ regulatory authorities and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.

 # There has been no competing offer.

**Identified Date is only for the purpose of determining the names of the Public Shareholders to whom the LoF would be sent. All the public shareholders (registered or unregistered) of the Equity Shares (except the Acquirers and the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer..*

11. The copies of the inspection documents as specified under Paragraph 13 titled as 'Documents for Inspection' beginning on page 28 of the LoF will be available for inspection at the registered office of the Manager, CapitalSquare Advisors Private Limited, located at 208, 2nd Floor, AARPEE Center, MIDC Road No. 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India, any working day between 10:00 a.m. (Indian Standard Time) and 5:00 p.m. (Indian Standard Time) during the Tendering period i.e., commencing from Thursday, February 10, 2022 to Wednesday, February 23, 2022.
12. The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI accessible at www.sebi.gov.in, BSE accessible at www.bseindia.com, Target Company accessible at www.parshartiinvestment.com, Registrar accessible at www.linkintime.co.in, and Manager accessible at www.capitalsquare.in.
13. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the LoF, unless otherwise specified.

Issued by the Manager to the Offer on behalf of the Acquirers

CAPITALSQUARE™
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India;
Telephone Number: +91-22-66849999/ +91-98742-83532;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Website: www.capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee/Ms. Pankita Patel;
SEBI Registration Number: INM000012219;
Validity: Permanent;

On behalf of the Acquirers
sd/-
Patel Ghanshyambhai N

Date: Tuesday, February 08, 2022
Place: Mumbai